

Arrest of Kashmiri Militants

197. SHRIMATI SUMITRA MAHAJAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware of the fact that large number of militants are residing in Loni Area in Ghaziabad District of Uttar Pradesh and are operating therefrom;

(b) if so, whether the Government have conducted any drive to apprehend militants from this area; and

(c) if so, the success achieved in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) to (c). The information is being collected from the State Government of Uttar Pradesh and will be laid on the Table of the House.

Telecommunication Services

198. SHRIMATI VASUNDHARA RAJE : Will the Minister of COMMUNICATIONS be pleased to state

(a) whether there is a need to improve the telecommunications services in Delhi and

(b) if so, the steps proposed to be taken by the Government in this regard?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Yes, Sir

(b) Following steps are being taken to improve the service in MTNL, Delhi

- (i) Upgradation in External plant
- (ii) Introduction of cable ducts system for Junction/Primary cables.
- (iii) Phasing out of electro-mechanical exchanges in the network, by digital electronic exchanges
- (iv) Introduction of optical fibre and digital microwave systems in junction media
- (v) Computerisation of fault repair services
- (vi) Reorganisation of Customer Service Centres
- (vii) Streamlining of Billing operations

Waqf Property

199. SHRI PR DASMUNSI : Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the 15 Point Programme on communal harmony and demand of inquiry by National Minority Commission on the Waqf property mismanagement in West Bengal by West Bengal Board,

(b) whether an administrative enquiry on the above by West Bengal Government headed by PK Sengupta has been concluded, and

(c) if so, the details of the findings of the enquiry?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : (a) to (c). Information is being collected and will be laid on the table of the House

Expansion of Haldia Refinery

200. KUMARI MAMATA BANERJEE : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal under consideration of the Government for expansion of IOC refinery in Haldia, West Bengal;

(b) if so, the details thereof; and

(c) the time by which the above proposal is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T R BAALU) : (a) to (c). Installation of 1.0 MMTPA Crude Distillation Unit of Haldia Refinery has been approved at an estimated cost of Rs.45 crores. It is scheduled for completion by December, 1996

12.00 hrs.

[English]

MR. SPEAKER : Now, papers to be laid on the Table of the House.

(Interruptions)

MR. SPEAKER : Kumari Mamata Banerjee, you cannot speak from there. You are a Member of the House and you are supposed to know what is Parliament.

(Interruptions)

MR. SPEAKER : It is not a place for demonstration. It is a sacred place where issues have to be debated and where issues have to be discussed. It is not a place for demonstrations like this. I am very sorry.

(Interruptions)

MR. SPEAKER : Please go back your seat. This is not the way to do it.

(Interruptions)

12.00% hrs.

PAPERS LAID ON THE TABLE

Ordinances under Article 123(2)(a) of the Constitution

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES, PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S R BALASUBRAMONYAN) : Beg to lay on the Table, copy each of the following ordinances (Hindi and

English versions) under Article 123(2)(a) of the Constitution :

- (1) The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Third Ordinance, 1996 (No. 22 of 1996) promulgated by the President on the 20th June, 1996.

[Placed in Library See No. LT 19/96]

- (2) The Industrial Disputes (Amendment) Third Ordinance, 1996 (No. 23 of 1996) promulgated by the President on the 20th June, 1996.

[Placed in Library See No. LT 20/96]

- (3) The Employees Provident Funds and Miscellaneous Provisions (Amendment) Third Ordinance, 1996 (No. 24 of 1996) promulgated by the President on the 20th June, 1996

[Placed in Library See No. LT 21/96]

- (4) The Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Third Ordinance, 1996 (No. 25 of 1996) promulgated by the President on the 20th June, 1996.

[Placed in Library See No. LT 22/96]

- (5) The Building and Other Construction Workers' Welfare Cess Third Ordinance, 1996 (No. 26 of 1996) promulgated by the President on the 20th June, 1996.

[Placed in Library See No. LT 23/96]

- (6) The Arbitration and Conciliation (Third) Ordinance, 1996 (No. 27 of 1996) promulgated by the President on the 21st June 1996.

[Placed in Library See No. LT 24/96]

- (7) The Depositories (Third) Ordinance, 1996 (No. 28 of 1996) promulgated by the President on the 21st June, 1996.

[Placed in Library See No. LT 25/96]

- (8) The Supreme Court and High Court Judges (Conditions of Service Amendment Third Ordinance, 1996 (No. 29 of 1996) promulgated by the President on the 21st June, 1996.

[Placed in Library See No. LT 26/96]

- (9) The Constitution (Scheduled Tribes) Order (Amendment) Third Ordinance, 1996 (No. 30 of 1996) promulgated by the President on the 27th June, 1996.

[Placed in Library See No. LT 27/96]

12.01 hrs.

ELECTIONS TO COMMITTEES

(i) Central Supervisory Board

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERWANI) : I beg to move :

"That in pursuance of Section 7(2)(f) of the Pre-Natal Diagnostic Technique (Regulation and Prevention of Misuse) Act, 1994, the Member of this House do proceed to elect, in such manner as the Speaker may direct, two female members from among themselves, to serve as members of the Central Supervisory Board Subject to other provisions of the said Act

MR. SPEAKER : The question is

"That in pursuance of Section 7(2)(f) of the Pre-Natal Diagnostic Technique (Regulation and Prevention of Misuse) Act, 1994, the Member of this House do proceed to elect, in such manner as the Speaker may direct, two female members from among themselves, to serve as members of the Central Supervisory Board Subject to other provisions of the said Act

The motion was adopted

(ii) Central Silk Board

THE MINISTER OF TEXTILES (SHRI R. L. JALAPPA) : I beg to move :

"That in pursuance of Sub-section (3)(c) of Section 4 of the Central Silk Board Act 1948, the Members of this House do Proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act"

MR. SPEAKER : The question is

"That in pursuance of Sub-section (3)(c) of Section 4 of the Central Silk Board Act 1948, the Members of this House do Proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act"

The motion was adopted